

[Secretary-General]

12.04 hrs.

Account) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 23rd March, 1976, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Kerala Legislative Assembly (Extension of Duration) Amendment Bill, 1976, which has been passed by the Rajya Sabha at its sitting held on the 25th March, 1976."
- (iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in Rajya Sabha, I am directed to enclose a copy of the Gujarat State Legislature (Delegation of Powers) Bill, 1976, which has been passed by the Rajya Sabha at its sitting held on the 25th March, 1976."

BILLS AS PASSED BY RAJYA
SABHA

SECRETARY-GENERAL: Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha:—

- (1) The Kerala Legislative Assembly (Extension of Duration) Amendment Bill, 1976.
- (2) The Gujarat State Legislative (Delegation of Powers) Bill, 1976.

ASSENT TO BILLS

SECRETARY-GENERAL: Sir, I lay on the Table following Six Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 9th March, 1976:—

- (1) The High Court Judges (Conditions of Service) Amendment Bill, 1976.
- (2) The Supreme Court Judges (Condition of Service) Amendment Bill, 1976.
- (3) The Appropriation (No. 3) Bill, 1976.
- (4) The Pondicherry Appropriation (No. 2) Bill, 1976.
- (5) The Nagaland Appropriation (No. 2) Bill, 1976.
- (6) The Tamil Nadu State Legislature (Delegation of Powers) Bill, 1976.

12.05 hrs.

RESIGNATION BY MEMBER

MR. SPEAKER: I have to inform the House that I have received a letter from Shri Sharad Yadav, an elected Member from Jabalpur constituency of Madhya Pradesh, resigning his seat in Lok Sabha. I have accepted his resignation with effect from today, the 26th March, 1976.

SHRI D. N. TIWARY (Gopalganj): Some time back, when Dr. Dhillon was the Speaker, it was passed here that only those resignations would be accepted which are presented personally and not through post office.

MR. SPEAKER: In this case, the Member has not been able to present this personally and it is the responsibility of the chair to verify whether the resignation is voluntary and with-